

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

3.

IA 4658(MB)2023
IN C.P. (IB)/3093(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.10.2023**

NAME OF THE PARTIES:

M/S. Union Bank Of India
Vs
M/S. Kharewali Steel Pvt Ltd

SECTION: 7, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Yahya Batatawala, Ld. Counsel for the applicant present.
2. Registry is directed to issue Court Notice to the Statutory Auditor clearly indicating the next date of hearing. The Statutory Auditor is directed to file reply within two weeks from the date of receipt of notice after duly serving the copy to the other side.
3. List this matter for hearing on **20.11.2023**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)